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**తెలంగాణ రాజపత్రము**  
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No. 5] HYDERABAD, SATURDAY, MARCH 25, 2017.

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**TELANGANA BILLS**  
**TELANGANA LEGISLATIVE ASSEMBLY**

Under the Proviso to rule 97 of the Rules of Procedure and Conduct of Business in the Telangana Legislative Assembly, the Speaker has been pleased to order the Publication in the Telangana Gazette of the following Bill together with the Statement of Objects and Reasons relating thereto, and the Bill and the Statement of Objects and Reasons are accordingly Published for general information.

To be introduced in the Telangana Legislative Assembly.

[1]

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**L.A. BILL No. 5 of 2017.**

A BILL TO AUTHORISE APPROPRIATION OF CERTAIN FURTHER MONEYS FROM AND OUT OF THE CONSOLIDATED FUND OF THE STATE OF TELANGANA FOR THE SERVICES OF THE FINANCIAL YEAR WHICH COMMENCED ON THE 1<sup>ST</sup> APRIL, 2016.

Be it enacted by the Legislature of the State of Telangana in the Sixty-eighth year of the Republic of India as follows:-

Short title.

1. This Act may be called the Telangana Appropriation (No.2) Act, 2017.

*Authorisation of supplementary appropriation of moneys from and out of the Consolidated Fund of the State of Telangana for the financial year which commenced on the 1st April, 2016*

2. The State Government may appropriate from and out of the Consolidated Fund of the State of Telangana, for the financial year which commenced on the 1<sup>st</sup> April, 2016, a further sum not exceeding Forty one thousand two hundred and thirty five crores thirty five lakhs and fifty four thousand rupees, being moneys required to meet, \_

(a) the supplementary grants made by the Telangana Legislative Assembly for that year, as set-forth in column (3) of the Schedule; and

(b) the supplementary expenditure charged on the Consolidated Fund of the State of Telangana for that year, as set forth in column (4) of the Schedule.

*Appropriation.*

3. The sums authorized to be appropriated from and out of the Consolidated Fund of the State by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

**THE SCHEDULE**  
(See sections 2 and 3)

Services and Purposes Number	(2)	SUMS NOT EXCEEDING		Demand Total
		Voted by the Legislative Assembly	Charged on the Consolidated Fund of the State	
(1)	(3)	(4)	(5)	(5)
		Rs.	Rs.	Rs.
I	State Legislature	8,00,00,000	..	8,00,00,000
II	Governor and Council of Ministers	15,36,00,000	..	15,36,00,000
III	Administration of Justice	3,67,01,000	57,34,000	4,24,35,000
IV	General Administration & Elections	91,42,65,000	52,81,000	91,95,46,000
V	Revenue, Registration and Relief	1,38,11,000	..	1,38,11,000
		821,80,89,000	2,60,000	821,83,49,000
VI	Excise Administration	10,99,00,000	..	10,99,00,000
VII	Commercial Taxes Administration	9,65,16,000	..	9,65,16,000
		35,01,24,000	..	35,01,24,000
VIII.	Transport Administration	4,06,31,000	..	4,06,31,000
		20,00,000	..	20,00,000
		30,46,000	..	30,46,000
IX	Fiscal Administration, Planning Surveys & Statistics	26,19,88,000	53,73,52,000	79,93,40,000
	Capital	867,06,07,000	..	867,06,07,000
	Public Debt	..	34,98,53,000	34,98,53,000
	Loans	21,26,00,000	..	21,26,00,000

(1)	(2)	(3)	(4)	(5)
		Rs.	Rs.	Rs.
X	Home Administration	127,94,65,000	44,53,000	128,39,18,000
	Capital	147,11,47,000	15,26,000	147,26,73,000
XI	Roads, Buildings	80,85,000	..	80,85,000
	Capital	1769,58,01,000	6,43,14,000	1776,01,15,000
	Loans	148,34,00,000	..	148,34,00,000
XII	School Education	1681,55,47,000	..	1681,55,47,000
	Capital	543,49,08,000	..	543,49,08,000
XIII	Higher Education	102,72,44,000	..	102,72,44,000
	Capital	58,72,00,000	..	58,72,00,000
XIV	Technical Education	43,69,76,000	..	43,69,76,000
	Capital	5,65,14,000	..	5,65,14,000
XV	Sports and Youth Services	9,07,10,000	..	9,07,10,000
	Capital	2,90,00,000	..	2,90,00,000
XVI	Medical and Health	1097,90,91,000	..	1097,90,91,000
	Capital	526,09,12,000	..	526,09,12,000
	Loans	492,62,51,000	..	492,62,51,000
XVII	Municipal Administration and Urban Development	892,05,06,000	8,24,08,000	900,29,14,000
	Loans	3188,07,00,000	..	3188,07,00,000
XVIII	Housing	297,30,80,000	..	297,30,80,000
	Loans	914,64,61,000	..	914,64,61,000
XIX	Information and Public Relations	107,20,17,000	..	107,20,17,000

XX	Labour and Employment	Revenue	57,36,89,000	..	57,36,89,000
XXI	Social Welfare	Revenue	528,36,69,000	..	528,36,69,000
		Capital	103,47,89,000	..	103,47,89,000
		Loans	935,84,46,000	..	935,84,46,000
XXII	Tribal Welfare	Revenue	75,15,81,000	..	75,15,81,000
		Capital	57,41,95,000	..	57,41,95,000
XXIII	Backward Classes Welfare	Revenue	1194,20,67,000	..	1194,20,67,000
		Capital	49,30,000	..	49,30,000
XXIV.	Minority Welfare	Revenue	121,20,75,000	..	121,20,75,000
XXV	Women, Child and Disabled Welfare	Revenue	199,34,91,000	..	199,34,91,000
		Capital	31,65,69,000	..	31,65,69,000
XXVI.	Administration of Religious Endowments	Revenue	14,72,00,000	..	14,72,00,000
XXVII	Agriculture	Revenue	171,27,13,000	..	171,27,13,000
		Capital	264,90,55,000	..	264,90,55,000
XXVIII	Animal Husbandry and Fisheries	Revenue	66,31,58,000	..	66,31,58,000
		Capital	6,00,00,000	..	6,00,00,000
		Loans	97,00,80,000	..	97,00,80,000
XXIX	Forest, Science, Technology & Environment	Revenue	11,99,76,000	37,58,000	12,37,34,000
		Capital	153,17,00,000	..	153,17,00,000
XXX.	Co-operation	Revenue	1,93,47,000	..	1,93,47,000
		Capital	2,71,000	..	2,71,000
		Loans	3,01,00,000	..	3,01,00,000

(1)	(2)	(3)	(4)	(5)
		Rs.	Rs.	Rs.
XXXI	Panchayat Raj	Revenue 586,99,14,000	..	586,99,14,000
		Capital 3194,73,40,000	..	3194,73,40,000
XXXII	Rural Development	Revenue 960,85,54,000	..	960,85,54,000
		Capital 1739,77,10,000	..	1739,77,10,000
XXXIII.	Major and Medium Irrigation	Revenue ..	6,43,000	6,43,000
		Capital 6710,32,00,000	..	6710,32,00,000
XXXV	Energy	Revenue 466,57,00,000	..	466,57,00,000
		Capital 8922,00,00,000	..	8922,00,00,000
XXXVI	Industries and Commerce	Revenue 138,17,00,000	..	138,17,00,000
		Capital 110,96,95,000	..	110,96,95,000
XXXVII	Tourism, Art and Culture	Revenue 34,57,75,000	..	34,57,75,000
		Capital 7,82,61,000	..	7,82,61,000
XXXVIII	Civil Supplies Administration	Revenue 21,57,40,000	31,25,000	21,88,65,000
		Capital 10,00,000	..	10,00,000
XXXIX	Information Technology and Communications	Revenue 3,63,50,000	..	3,63,50,000
		Capital 62,50,00,000	..	62,50,00,000
XL	Public Enterprises	Revenue 9,14,000	..	9,14,000
	Total	41129,48,47,000	105,87,07,000	41235,35,54,000

**STATEMENT OF OBJECTS AND REASONS**

The Bill is introduced in pursuance of Article 205 of the Constitution of India read with Article 204(1) thereof, to provide for the appropriation out of the Consolidated Fund of the State of Telangana, of the moneys required to meet, \_

(a) the supplementary grants made by the Telangana Legislative Assembly for the expenditure of the State Government for the financial year which commenced on the 1<sup>st</sup> April, 2016; and

(b) the supplementary expenditure charged on the said Fund for that year.

**EATALA RAJENDER**

*Minister for Finance, Planning  
Small Savings, State Lotteries,  
Consumer Affairs, Food, Civil Supplies and  
Legal Metrology.*

**MEMORANDUM UNDER RULE 95 OF THE RULES OF  
PROCEDURE AND CONDUCT OF BUSINESS IN THE  
TELANGANA LEGISLATIVE ASSEMBLY.**

The Telangana Appropriation (No.2) Bill, 2017, after it is passed by the Legislature of the State, may be submitted to the Governor for his assent under Article 200 of the Constitution of India.

**EATALA RAJENDER**

*Minister for Finance, Planning  
Small Savings, State Lotteries,  
Consumer Affairs, Food, Civil Supplies and  
Legal Metrology.*

**Dr. S. RAJA SADARAM,**

Secretary to State Legislature.